

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 82 OF 2021 (SZ)**

**REPLY STATEMENT ON BEHALF OF 11TH RESPONDENT / THE STATE OF
KERALA**

Index

S.No	Particulars	Page No.
1	Reply Statement	2

Dated at Chennai on this the 6th day of August 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

Original Application No. 82 of 2021 (SZ)

IN THE MATTER OF:

Dharmesh Shah,
Chennai.

...Applicant(s)

Versus

The Union of India and others.

...Respondent(s)

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KERALA**

It is submitted that the 11th Respondent herein has been directed to file the report in the above Original Application, as per the direction of this Hon'ble National Green Tribunal dated 09.04.2021. The preliminary facts as follows:-

It is humbly submitted that the Online Continuous Emission Monitoring System (OCEMS) has been introduced in Kerala in 2016, well before the Hon'ble Supreme Court had given direction in 2017 in this regard.

It is humbly submitted that, Presently 43 sites are connected to the OCEMS in the state. Of these 6 are Continuous Ambient Air Quality Monitoring System (CAAQMS) and the rest are industries.

It is humbly submitted that the applicant has alleged that OCEMS of Kerala do not provide historical data and certain OCEMS are shown as inactive or off line. In this regard it is submitted that facilities are available to the Kerala State Pollution Control Board Officials for monitoring the historical data and it is helping the board in keeping vigil on pollution from industries.

It is humbly submitted that the public can also access the system and keep informed of the present status of pollution level for up to 30 days. But sometimes certain OCEMS are shown ineffective or off line due to server problems and in such cases urgent steps are taken by the State Pollution control board to get it rectified.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said Reply Statement filed by the state of Kerala on Record and thus render justice.

Dated at Chennai on this the 6th day of August 2021.



(E.K.Kumaresan)

Counsel for R11

Standing Counsel for State Government of Kerala
NGT(SZ), Chennai Bench

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